

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 508/91.

Dt. of Order: 1-2-94.

Ramanna

....Applicant

Vs.

1. The Sub-Divisional Officer, Telecom, G'dwal-529 125.
2. The Telecom District Engineer, Mahabubnagar-509 050.
3. The Chief General Manager, Telecom, AP, Hyd-1.
4. The Director General, Telecom, (rep. Union of India), New Delhi-110 001.

....Respondents

Counsel for the Applicant : Shri C.Suryanarayana

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

....2.

ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The applicant who belongs to Scheduled Caste, claims that he had worked with the respondents for about 387 days between 1.4.1989 and November 1990. Then his service was terminated. His claim is that he should be paid daily wages equal to 1/30th of the monthly wages of a regular Group D employee for the <sup>period</sup> purpose of his work under the respondents. He also claims that he should be re-engaged and allowed to continue with all consequential benefits.

2. Mr. N.R. Devaraj learned standing counsel for the respondents confirms, that the name of the applicant has since been included in the seniority list of casual mazdoors and that as and when there is work he would be re-engaged strictly in accordance with his seniority.

3. As regards the applicant's claim for payment of wages, we direct the respondents to verify the actual number of days of working of the applicant and pay him wages equal to 1/30th of the monthly wages of a regular Group D employee, after deducting the amounts already paid to him. The respondents shall comply with this direction within a period of 3 months from the date of communication of this order.

4. In view of the categorical assurance coming from the respondents with regard to the re-engagement of the applicant in his own turn in accordance with the seniority and extant rules, this application is disposed of without any further order. No order as to costs.

T. U.  
(T. CHANDRASEKHARA REDDY)

MEMBER (JUDL.)

A. B. GORTHI  
(A. B. GORTHI)  
MEMBER (ADMN.)

Dated : The 1st February 94.  
(Dictated in Open Court)

*Avv. Regd. / 18/2/94*  
Deputy Registrar (J)

spr

To

1. The Sub Divisional Officer, Telecom, Gadwal-125.
2. The Telecom District Engineer, Mahabubnagar-050.
3. The Chief General Manager, Telecom, A.P.Hyderabad-1.
4. The Director General, Telecom, Union of India, New Delhi-1.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

*P. S. J. 18/2/94*